

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.2961**  
TO BE ANSWERED ON 02.12.2016

**CORPUS OF RASHTRIYA MAHILA KOSH**

2961. SHRI M.CHANDRAKASI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) the existing corpus of Rashtriya Mahila Kosh (RMK);
- b) whether the Government intends to further enhance the same and if so, the details thereof;
- c) whether State/UT Governments are involved in the implementation of the schemes and activities of RMK and if not, the reasons therefor; and
- d) the action being taken for smooth implementation of schemes of RMK in areas where there are few or no Intermediary Micro Financing Organisations (IMOs), Non-Governmental Organisations (NGOs), Cooperatives, etc.?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- a) Rashtriya Mahila Kosh (RMK) a society registered under the Society Registration Act, 1860, was set up by the Government of India in 1993 as a national-level organization under the Ministry of Women and Child Development. The existing corpus of Rashtriya Mahila Kosh is Rs.100 Crore.
- b) No Madam.
- c) The main objective of setting up of RMK is to provide micro-credit to poor women for various livelihood support and income generating activities at concessional terms in a client friendly manner to bring about their socio-economic development. The RMK schemes does not envisages direct involvement of States/UTs through NGOs/IMOs. However, Governing Board of RMK does have the representation of States/UT through nomination of two members for a term of one year on rotation basis.
- d) In 57<sup>th</sup> GB of RMK held on 29<sup>th</sup> August, 2016, it has been decided to finance SHGs through federations and also financing business loans to individual women entrepreneurs directly, for smooth implementation of schemes of RMK.

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